



गृह मंत्रालय
MINISTRY OF
HOME AFFAIRS



National Forensic
Sciences University
Knowledge | Wisdom | Fulfilment
An Institution of National Importance
(Ministry of Home Affairs, Government of India)

India Digital ADR Summit 2026

12th & 13th September 2026

About the summit

This summit brings together academicians, practitioners, policymakers, industry leaders, and researchers to deliberate on the evolving landscape of Alternative Dispute Resolution (ADR) in the digital era. It seeks to explore innovations, challenges, and best practices shaping the future of fair, efficient, and technology-driven dispute resolution.



Thematic Focus

-  Evolution of ADR in Digital Era.
-  Technology and Innovation in Dispute Resolution.
-  Cross-border Disputes and Jurisdictions.
-  Next-Generation Commercial Mediation
-  India as a Potential Global Arbitration Hub.



National Forensic Sciences University,
Gandhinagar, Gujarat.



iddrc@nfsu.ac.in

ABOUT SCHOOL OF LAW, FORENSIC JUSTICE AND POLICY STUDIES AND INTERNATIONAL DIGITAL DISPUTE RESOLUTION CENTER

Pioneering Vision for Modern Law:

The School of Law, Forensic Justice and Policy Studies (SLFJPS) was established to deliver professional legal education seamlessly enriched by forensic sciences, technology and policy-oriented justice administration. As a leader in law, forensics and governance, SLFJPS is developing the next generation of legal professionals to navigate an interconnected, digital world. By integrating traditional legal education with specialized forensic expertise, the school strives to strengthen the rule of law and promote justice, peace, and public welfare on a global scale.



Vision

To lead at the intersection of law, forensics, and governance. We develop future-ready professionals who integrate legal education with technological expertise to strengthen the global rule of law and public welfare.



Mission

To advance modern forensic justice across governance, law enforcement, and policymaking. We nurture competent techno-legal experts and policy leaders equipped to shape legal systems in India and worldwide.

The International Digital Dispute Resolution Center

The International Digital Dispute Resolution Centre (IDDRC) is a specialized institutional initiative of the National Forensic Sciences University (NFSU), Gandhinagar, established to advance the future of dispute resolution through technology-enabled, efficient, and secure processes. IDDRC functions as a fully administered institution supported by a professional Secretariat, formally notified procedural rules, and a carefully curated panel of experts and practitioners. As India's first institutional digital arbitration centre, IDDRC seeks to provide a modern framework for the resolution of domestic and international disputes by integrating established principles of dispute resolution with contemporary technological innovations. IDDRC reflects the Institute's commitment to fostering innovation at the intersection of law, technology, and justice.



IDDRC ADVISORY BOARD



Justice A R Dave

Justice Anil R. Dave is a former Judge of the Supreme Court of India and served as Chief Justice of Bombay and Andhra Pradesh High Courts. With qualifications in law and accountancy, he possesses deep expertise in taxation, constitutional law, and domestic and international commercial arbitration as an independent arbitrator.



Justice Rajesh Bindal

Justice Rajesh Bindal is a former Judge of the Supreme Court of India, having previously served as Chief Justice of the Allahabad High Court. With extensive expertise in taxation, constitutional matters, and commercial law, he has contributed significantly to judicial digitization, commercial dispute settlement, and arbitration jurisprudence.



Justice M R Shah

Justice Mukeshkumar R. Shah is a former Judge of the Supreme Court of India and former Chief Justice of the Patna High Court. He has authored landmark judgments on commercial law, arbitration, and taxation. Post retirement, he acts as an independent arbitrator in high value domestic and international commercial disputes.

IDDRC ADVISORY BOARD



Justice Sonia Gokani

Justice Sonia Gokani is a former Chief Justice of the High Court of Gujarat, having served with distinction across the subordinate judiciary and High Court bench. Her judicial expertise spans commercial and constitutional disputes, with focus on advancing court annexed mediation, alternative dispute resolution frameworks, and effective case management systems.



Justice P P Bhatt

Justice Pradipkumar P. Bhatt is a former Judge of the Gujarat and Jharkhand High Courts and former President of the Income Tax Appellate Tribunal. His expertise covers taxation, commercial litigation, and civil law. Post retirement, he acts as an arbitrator in complex commercial, infrastructure, corporate, and statutory dispute resolution proceedings.

IDDRC ADVISORY BOARD



Sr. Adv. Gourab Banerjee

Gourab Banerji, SA, is among India's foremost arbitration practitioners, serving as both arbitrator and counsel in domestic, international commercial, and investor-state disputes under ICSID, ICC, LCIA, SIAC, and ICADR rules. President of the Arbitration Bar of India and Fellow of the Chartered Institute of Arbitrators, he's been appointed arbitrator by the Supreme Court of India in numerous high-value arbitrations, sitting on tribunals seated in London, Delhi, and Singapore across energy, infrastructure, and commercial disputes. He also advises the Government of India and the Permanent Court of Arbitration on arbitration law and policy reform.



Sr. Adv. Ratan Singh

Mr. Singh, empanelled arbitrator (SIAC, AIADR Kuala Lumpur, DIAC, ICA), holds an M.Sc. Geology and LL.B. (Campus Law Centre, Delhi University), enrolled 1996. With ~30 years' experience, he specialises in construction, engineering, infrastructure and commercial disputes, has served in hundreds of arbitrations (ICC, UNCITRAL, SIAC, JCAA, DIAC, ICA, ICADR), and holds six international fellowships, including sole Indian Fellow of the International Academy of Construction Lawyers.

ABOUT INDIA DIGITAL ADR SUMMIT 2026

Shaping the Future of Digital Dispute Resolution

The India Digital ADR Summit, organised by the National Forensic Sciences University, Gandhinagar, brings together judges, senior advocates, arbitrators, mediators, legal scholars, policymakers, and practitioners to examine the evolving relationship between technology and dispute resolution. The conference provides a collaborative platform to explore how digital innovation is transforming arbitration, mediation, and access to justice while addressing the legal, ethical, and institutional challenges accompanying this transformation.



Summit Vision

To foster meaningful dialogue on the future of Alternative Dispute Resolution by promoting innovation, collaboration, and thought leadership in an increasingly digital and interconnected legal ecosystem.



Key Themes

Exploring Online Dispute Resolution, Artificial Intelligence, digital evidence, procedural fairness, cybersecurity, confidentiality, and cross-border dispute resolution.



Round Table Discussions

Interactive expert-led discussions encouraging the exchange of practical experience, academic insight, and policy perspectives on contemporary developments in Digital ADR.



Research & Knowledge Creation

Documenting deliberations to generate research themes that promote sustained academic engagement and future scholarship in dispute resolution.



Collaborative Platform

The summit strengthens collaboration among judicial officers, legal practitioners, academics, policymakers, and institutional leaders, fostering partnerships that advance innovation, policy development, and excellence in dispute resolution.



THEME FOR THE EVENTS: DAY 1

01

INAUGURAL

Artificial Intelligence in
Arbitration: Enhancing
Decision-Making Without
Replacing Human Judgement



PANEL DISCUSSION I

India as a Global Arbitration
Hub: Building a Competitive
and Technology-Enabled
Arbitration Ecosystem

02

03

ROUND TABLE

Building India's Digital ADR
Architecture: Institutional,
Regulatory and Technological
Priorities



PANEL DISCUSSION II

Mediation after the Mediation
Act, 2023: From Statutory
Framework to Institutional
Practice

04



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THEME FOR THE EVENTS: DAY 2

05

PANEL DISCUSSION III

Emergency Arbitration &
Interim Relief: Court-Tribunal
Interface



PANEL DISCUSSION IV

The Enforcement Gap: Setting
Aside, Recognition &
Enforcement of Awards

06



07

CLOSING CEREMONY

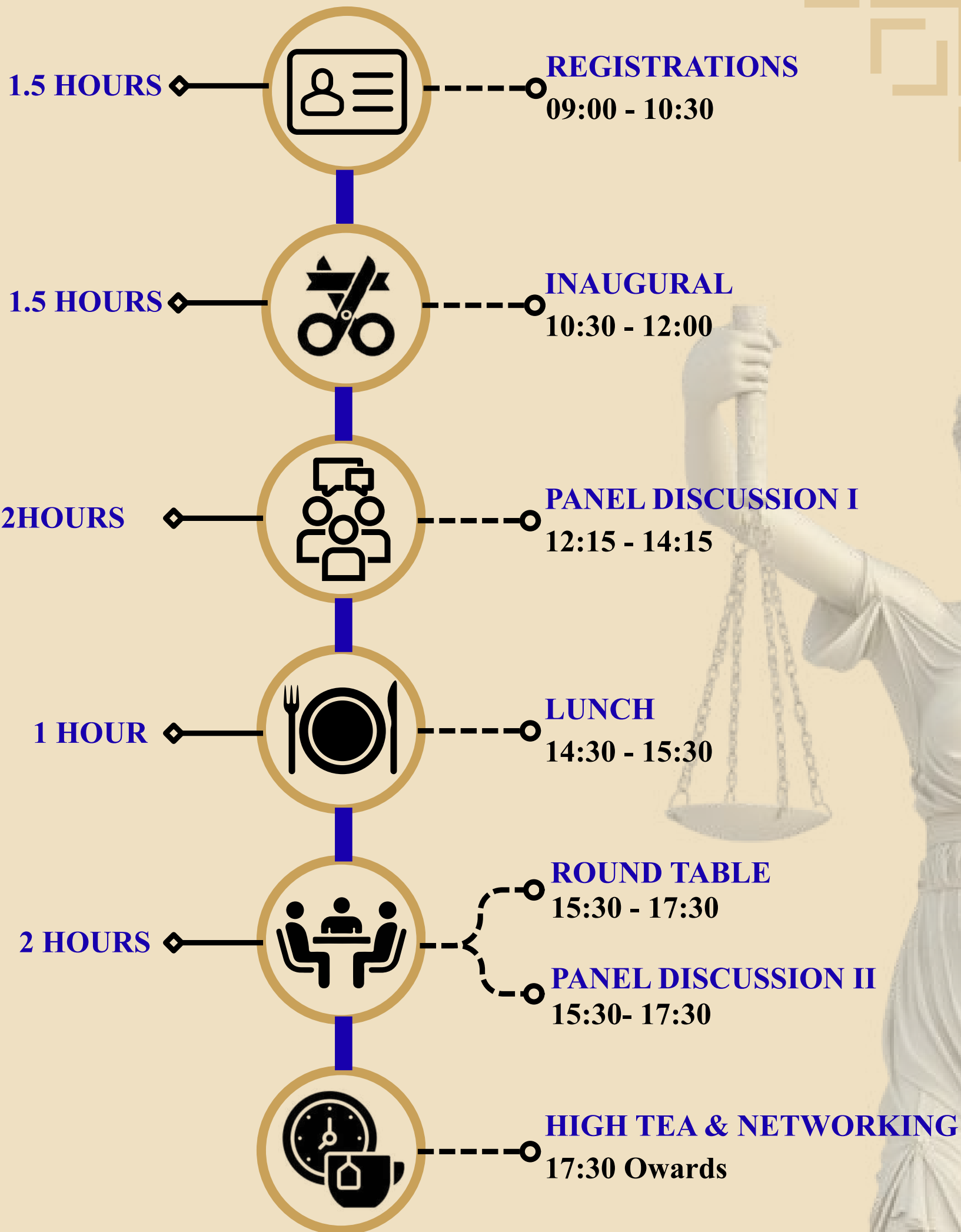


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EVENT TIMELINE: DAY I



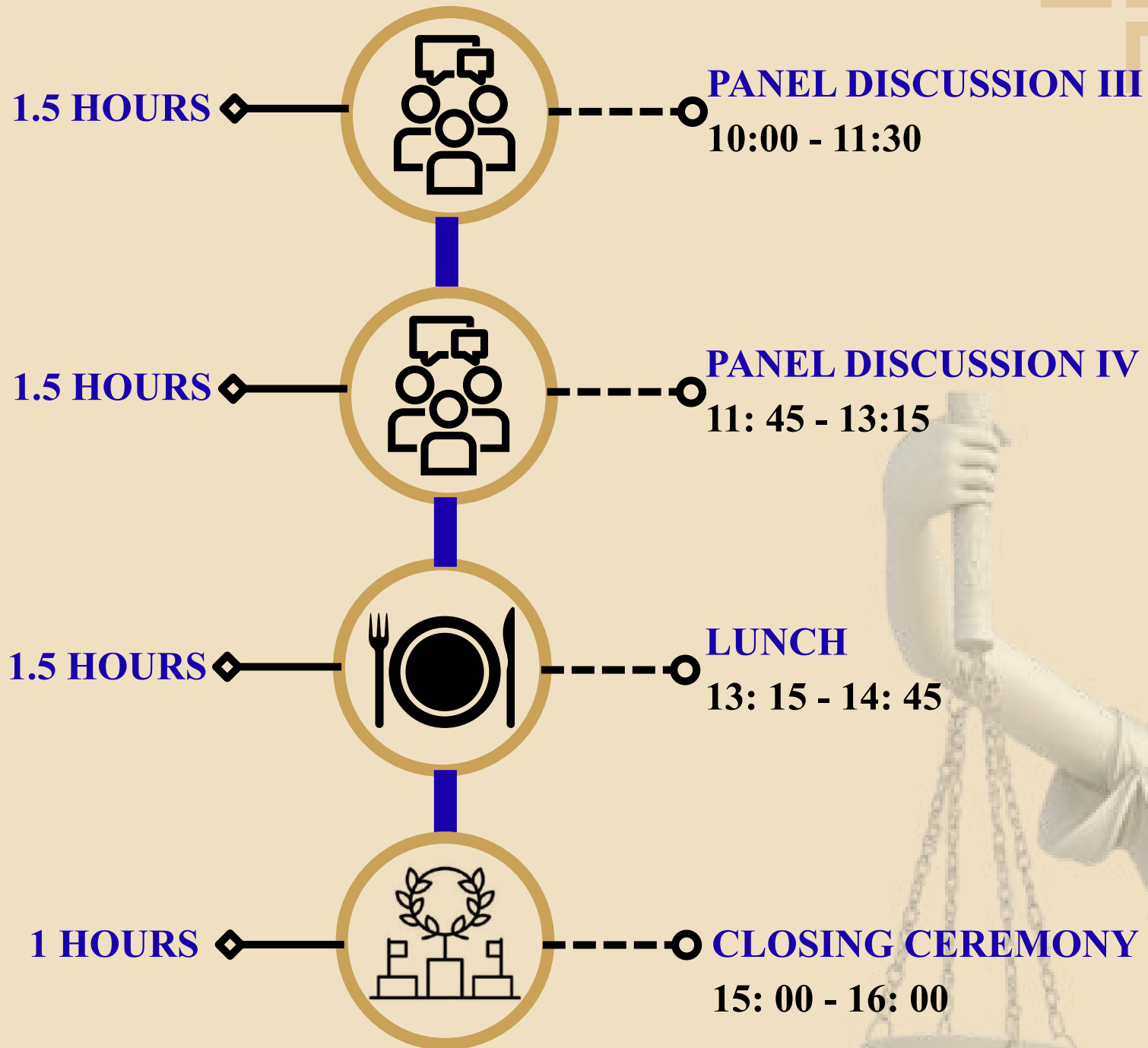


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EVENT TIMELINE: DAY II



National Forensic Sciences University,
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OUR PATRONS

PATRON IN CHIEF



Dr. J. M. Vyas

Vice Chancellor,
National Forensic Sciences University

PATRONS



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Dean, School of Law,
Forensic Justice and Policy Studies,
National Forensic Sciences University



Dr. S. O. Junare

Campus Director,
National Forensic Sciences University,
Gandhinagar



Mr. C.D. Jadeja

Executive Registrar,
National Forensic Sciences University,
Gandhinagar



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KNOWLEDGE PARTNERS



Gujarat High Court Arbitration Center

Institutional support for promoting arbitration,
mediation, and alternative dispute resolution with
integrity and excellence.

INFORMATION AND DOCUMENTATION PARTNER



SCC Times

SCC Times is a premier legal news and information platform
offering comprehensive and accurate coverage of significant
developments and conversations across the legal ecosystem.



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ACADEMIC PARTNER



India International Arbitration Centre (IIAC)

A leading arbitral institution committed to international best practices and credible dispute resolution.



Indian Institute of Arbitration & Mediation (IAMC), Hyderabad

A premier institution promoting excellence in arbitration and mediation through global best practices.



Mumbai Centre for International Arbitration (MCIA)

Advancing international arbitration in India through quality services, innovation, and global collaboration.



Chartered Institute of Arbitrators (CIArb)

The leading global professional body for arbitration and ADR professionals worldwide.



The PACT

Empowering the legal and corporate landscape through specialized mediation initiatives and capacity-building frameworks..

WHO SHOULD ATTEND?

A Forum for Leaders Driving the Future of Digital Justice

The India Digital ADR Summit is designed as a forum for meaningful dialogue, bringing together leading voices from the judiciary, legal profession, academia, government, industry, and technology. Through expert discussions and interdisciplinary engagement, the conference explores the evolving future of dispute resolution in an increasingly digital world.

THE JUDICIARY

Judges & Judicial Officers

Members of the judiciary from domestic and international courts and tribunals.

DISPUTE RESOLUTION PROFESSIONALS

Arbitrators • Mediators • Conciliators

Professionals engaged in domestic and international arbitration and dispute resolution.

THE LEGAL PROFESSION

Advocates • Solicitors • In-House Counsel

Legal professionals practising arbitration, commercial law, technology law, and data protection.

GOVERNMENT & POLICY

Government Officials • Policymakers • Regulators

Officials involved in digital governance, regulatory reform, and justice administration.

TECHNOLOGY & INDUSTRY

Technology Experts • Cybersecurity Professionals

Officials involved in digital governance, regulatory reform, and justice administration.

ACADEMIA & RESEARCH

Academicians • Researchers • Doctoral & Postgraduate Scholars

Scholars working in ADR, AI & Law, cybersecurity, digital governance, and related disciplines.

EMERGING PROFESSIONALS

Law Students & Undergraduate Scholars

Students aspiring to engage with contemporary developments in dispute resolution and legal technology.



GLOBAL PARTICIPATION

The summit welcomes participants from India and across the international legal and academic community, fostering cross-disciplinary dialogue, collaboration, and the exchange of ideas beyond institutional and geographical boundaries.

WHY ATTEND?

A Platform for Learning, Collaboration, and Leadership

The India Digital ADR Summit, offers participants a unique opportunity to engage with global experts, explore emerging developments, exchange ideas across disciplines, and contribute to the future of technology-enabled dispute resolution.

01



Learn from Global Leaders

Interact with distinguished judges, arbitrators, mediators, legal practitioners, policymakers, technologists, and academics shaping the future of ADR.

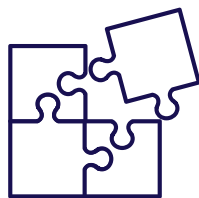
02



Explore Emerging Trends

Gain insights into Artificial Intelligence, Online Dispute Resolution, digital evidence, cybersecurity, and evolving regulatory frameworks.

03



Build Meaningful Connections

Connect with a distinguished community of professionals through structured and informal networking opportunities for collaboration, referrals, and partnerships.

04



Bridge Theory and Practice

Experience discussions that integrate academic research with practical insights from leading practitioners and decision-makers.

05



Gain Global Perspectives

Develop a comparative understanding of digital dispute resolution through diverse international and interdisciplinary viewpoints.

06



Professional Development

Enhance your knowledge, strengthen professional competencies, and stay informed on the latest developments in dispute resolution.

07



Practical Insight From Practitioners

Gain actionable insights from senior practitioners managing complex digital disputes in real institutional and commercial contexts.

08



Knowledge Exchange

Participate in the Summit and experience interactive panels that challenge assumptions and generate original thinking on key issues.

This summit is more than an event; it is a convergence of minds committed to advancing justice, technology, and the future of dispute resolution.

India Digital ADR Summit 2026

Moderator



Mr. Inbhavijayan Veeraraghavan
Arbitration Practitioner

Panelists



Dr. Rajesh Sharma
Associate Professor, RMIT
University.
Panel Arbitration KCAB



**Mr. Navin Kumar
Singh**
CEO IIAC



Mr. Ajay Thomas
Arbitration
Practitioner



Mr. Arjun Doshi
International Arbitration
Practitioner, Head Legal
RMRW Adani



Mr. Saurabh Saraogi
Asst. Professor BITS
Law International
Arbitration Expert,

India as a Global Arbitration Hub: Building a Competitive and Technology-Enabled Arbitration Ecosystem

India Digital ADR Summit 2026

Moderator



Mr. Hriday Buch
Advocate, Gujarat High Court

Panelists



Mr. J.P. Sengh
Senior Advocate



Mr. Amar Bhatt
Senior Advocate



Ms. Veena Ralli
Accredited Mediator,
Senior Trainer



Mr. Jonathan Rodrigues
International Mediator



Mr. Manan Bhatt
Accredited Mediator

Mediation after the Mediation Act, 2023: From Statutory Framework to Institutional Practice

India Digital ADR Summit 2026

Moderator



Ms. Vishrutyi Sahni
Partner,
JSA(Delhi)

Panelists



Mr. Shashank Garg
Senior Advocate,
Delhi High Court



Mr. Manmeet Singh
Partner, CAM(Delhi)



Mr. Jan Kunstyr
Legal Director,
Sherrards



Mr. Saurabh Soparkar
Senior Advocate,
Gujarat High Court

Emergency Arbitration & Interim Relief: Court-Tribunal Interface



THE ORGANISING COMMITTEE



Dr. Shubham Pandey

Faculty Convener,
India Digital ADR Summit



Dr. Taruna Jakhar

Faculty Co-Convener,
India Digital ADR Summit

STUDENT COMMITTEE



Janvee Malik

Student
Convener,
ADR Committee



Prathamesh Deshpande

Student
Co-convener,
ADR Committee



Madhavendra Singh

Student
Co-convener,
ADR Committee





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Registrations



**For registrations, scan the QR code or,
access the link below**

<https://forms.gle/CpWrhFofYyR8sYZN7>

**Last Date to register
10th September 2026**



National Forensic Sciences University,
Gandhinagar, Gujarat.



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Bank Details

Registration Fee : Rs. 1000/-

ACCOUNT NO.	4601000100075086
RTGS/NEFT IFSC CODE	PUNB0460100
Account Name	NFSU School of Law Students Activity
Branch	Jalsewa Bhavan, Sector-10 A, Gandhinagar, Gujarat